

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 315**  
IA-1551/2024  
In  
IB-658(ND)/2023

**IN THE MATTER OF:**

Bank of Maharashtra

**Vs**

Arvinder Kaur

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 05.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Ms. Rebecca Mishra (Advocate)

For the RP

: Mr. Gautam Singhal, Mr. Rajat Choudhary, Advs.  
Along with Mr. Santanu Kumar Samanta, RP.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-1551/2024:-**

Due to the technology issue on the side of the Petitioner, the matter is adjourned to **26.07.2024**.

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**